

MANIPUR



GAZETTE

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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, the 23rd July, 2012

No. 2/69/2012-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 21-07-2012 is hereby published in the Official Gazette:

**THE MANIPUR PANCHAYATI RAJ (SEVENTH AMENDMENT) ACT, 2012
(MANIPUR ACT NO. 7 OF 2012)**

An

Act

to further amend the Manipur Panchayati Raj Act, 1994 (No. 26 of 1994)

Be it enacted by the Legislature of Manipur in the Sixty-third year of the Republic of India as follows:

1. Short title and commencement—
 - (1) This Act may be called the Manipur Panchayati Raj (Seventh Amendment) Act, 2012.
 - (2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.
2. Amendment of Section 3 – In Section 3 of the Manipur Panchayati Raj Act, 1994 (hereinafter referred to as the Principal Act), sub-section (1-B) shall be substituted by the following namely,—

“(1-B) The State Government shall, by notification in the Official Gazette, establish a Gram Sabha for a village or a group of adjoining villages having population of not less than three thousand and not more than twelve thousand.”
3. Amendment of Section 17 – In Section 17 of the Principal Act, for the figure “600”, the figure “900” shall be substituted.

4. Amendment of Section 50 – In sub-section (1) of Section 50 of the Principal Act, for the figure “18,000”, the figure “22,000” shall be substituted.
5. Repeal and saving –
 - (1) The Manipur Panchayati Raj (Sixth Amendment) Ordinance, 2012 (Manipur Ordinance No. 1 of 2012) is hereby repealed.
 - (3) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

TH. KAMINI KUMAR SINGH,
Deputy Secretary (Law), Government of Manipur.